

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 29519/2015

(Arising out of impugned final judgment and order dated 18-09-2015
in OP No. 203/2014 passed by the High Court Of Judicature At
Madras)ELITE ENGINEERING AND CONSTRUCTION (HYD) PRIVATE LTD.
REP. BY ITS MANAGING DIRECTOR

Petitioner(s)

VERSUS

TECHTRANS CONSTRUCTION INDIA PVT. LTD.
REP. BY ITS MANAGING DIRECTOR

Respondent(s)

Date : 20-02-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHANFor Petitioner(s) Mr. Sridhar Potaraju, AOR
Mr. Prabhat Kumar, Adv.
Ms. Sindeora VNL, Adv.
Ms. Ankita Sharma, Adv.
Mr. Udai Khanna, Adv.For Respondent(s) Mr. A.K. Ganguli, Sr. Adv.
Dr. Amit George, Adv.
Mr. R. Sathish, AOR
Mr. Mohan Das K.K., Adv.
Mr. Rajesh Kumar, Adv.
Ms. S. Geetha, Adv.
Ms. Smitha Rani, Adv.
Ms. Sonia Vasudev, Adv.UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(ASHWANI THAKUR)
COURT MASTER (SH)(MALA KUMARI SHARMA)
COURT MASTER

